

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 60464 of 2019

[Arising out of Order-in-Appeal No. Appl/CE/PKL/228-229/2018 dated 29.01.2019
passed by the Commissioner (Appeals), Panchkula]

Sunil Gupta

303, Pal Mohan Mansion, 26/34, East Patel Nagar,
New Delhi - 110070

.....Appellant

VERSUS

Commissioner of CE & ST, Rohtak

Pacific City Centre, IInd Floor, Near Jat Bhawan,
Delhi Road, Rohtak, Haryana

.....Respondent

with

Excise Appeal No. 60465 of 2019

[Arising out of Order-in-Appeal No. Appl/CE/PKL/228-229/2018 dated 29.01.2019
passed by the Commissioner (Appeals), Panchkula]

Surya Roshni Ltd

Prakash Nagar, Bahadurgarh,
Haryana - 124507

.....Appellant

VERSUS

Commissioner of CE & ST, Rohtak

Pacific City Centre, IInd Floor, Near Jat Bhawan,
Delhi Road, Rohtak, Haryana

.....Respondent

APPEARANCE:

Present for the Appellants: Mr. Mukul Singla, Advocate

Present for the Respondent: Mr. M.S. Dhindsa, A.R.

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. 60102-60103/2020

DATE OF HEARING: 22.01.2020

DATE OF DECISION: 22.01.2020

PER ASHOK JINDAL:

The learned Counsel for the appellant submits that they have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharged certificate. In view of this, the appeals are dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)